CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

C.P. No. 262/2016 O.A No. 3586/2015

New Delhi this the 13th day of May, 2016

Hon'ble Mr. Justice M. S. Sullar, Member (J) Hon'ble Mr. V. N. Gaur, Member (A)

Ms. Sudha Midha,
W/o Shri V.K. Midha,
R/o B6, Tower - 5,
New Moti Bagh,
New Delhi-110023.
(Aged about 59)
Presently ADG, Ministry of Water Resources,
RD and GR)

...Petitioner

(By Advocate Shri H. K. Gangwani with Mr. Amit Chawla)

Versus

Sh. T. C. A Anant Secretary, Ministry of Statistics & Programme Implementation, Sardar Patel Bhawan, Sansad Marg, New Delhi -110001.

....Respondents

ORDER(ORAL)

Justice M. S. Sullar, Member (J)

At the very outset learned counsel for the applicant intends to withdraw the Contempt Petition (CP) at this stage, to enable the petitioner to file the fresh C.P after awaiting for reasonable time to enable the respondents to comply with the directions of this Tribunal.

2. Therefore, the C.P is hereby dismissed as withdrawn at this stage with the aforesaid liberty as prayed for.

(V. N. Gaur) Member (A) (Justice M. S. Sullar) Member (J)

/Maya/